

(b) if so, the details regarding its report and whether any special thought has been given to the inhabitants of tribal areas ?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN)

(a) No such Study Group was constituted by the Planning Commission to assess the possibilities of creating employment in Orissa during the Sixth Plan period.

(b) Question does not arise.

**SC/ST Candidates under Training of Instructors in the Central Training Institutes, Bombay**

1651. SHRI KESHO RAO PARDHI: Will the Minister of LABOUR be pleased to state :

(a) how many candidates belonging to SC/ST are under training of Instructors in Central Training Institutes for Instructors in Bombay, Institution-wise;

(b) whether they are exempted from tuition fees and other fees ;

(c) if not, the reasons therefor ;

(d) whether they are getting stipend/scholarship etc.; and

(e) if so, how much year-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SIHNA) (a) : The information regarding SC/ST candidates undergoing Instructors'/Principles of Teaching Training at Bombay (Institution-wise) is as under :

(i) Central Training Institute SC : 8  
for Instructors, Bombay ST : 1

(ii) Regional Vocational Training Institute for Women, Bombay. SC : 3  
ST : Nil

(b) No.

(c) The Instructors/P.O.T. training is primarily meant for candidates deputed from States/Central Government Institutions and other departments. No fee is charged from them being serving employees. Private candidates who are offered left over seats are charged a nominal fee of Rs. 15/- per month per trainee.

(d) No.

(e) Not applicable.

**Unauthorised Construction In Cantonment Area**

1652. SHRI SHIBU SOREN : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 5901 dated the 1st April, 1981 regarding Shopkeepers encroachment upon the verandahas of shops in Delhi Cantt and state :

(a) Whether it is a fact that the Cantonment Board recommended in May/June, 1980 that the action under Section 185, 256 and 268 of the Cantonment Act, 1924 pertaining to unauthorised construction be stayed till the uniform policy in this regard is framed by the G.O.C. in Chief so that no body has any cause of grievance ;

(b) has any uniform policy in this regard been framed by the G.O.C.-in-Chief so for;

(c) if so, the detail thereof;

(d) whether it is also a fact that in certain cases, discriminatory orders contrary to its own aforesaid policy are recently issued for the demolition of alleged unauthorised construction on a fixed date: and

(e) if so, details with names and reasons thereof;

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) (a) The Civil Area Committee of the Cantonment Board made the recommendations referred to. These are confirmed by the Board.

(b) No. Sir. Action for removal of unauthorised construction is taken under the provisions of the Cantonments Act, 1924.

(c) Does not arise.

(d) The Cantt. Board after careful consideration and strictly according to the provisions of the Cantonments Act has issued order of demolition on fixed dates in respect of five cases in Sadar Bazar, Delhi Cantonment.

(e) A statement is attached.

### Statement

S. No	Name of Person	Brief description of unauthorised construction	Action taken
1	2	3	4
1.	Shri Lakhi Ram Shop No. 1/166, Sadar Bazar,	Constructed one room and one shed over stair case.	Notice issued for demolition and date fixed as 11-11-1981. In this case stay order was obtained and the case is sub-judice.
2.	Shri Harnam Singh Shop No. 1/159, Sadar Bazar.	Partition wall	Notice issued for demolition and date fixed as 26-11-1981. However, the premises was found locked and demolition was not possible. Fresh date is to be fixed.
3.	Shri Swaran Singh Tonga Stand Sadar Bazar.	Constructed one room	Notice issued for demolition and date fixed as 7-12-1981.
4.	Shri Manohar Lal 1/178, Sadar Bazar.	Constructed two rooms and one Kitchen	Notice issued for demolition and date fixed as 14-12-1981.
5.	Shri Rattan Lal Sood, 1/165, Sadar Bazar.	Constructed one mummy, one room and one latrine	Notice issued for demolition and date fixed as 10-12-1981.